



2026:AHC:15232

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 3902 of 2025

Kunwar Udai Singh @ Udai Singh

.....Petitioner(s)

Versus

The State Of U.P. And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhilasha Singh, Ashutosh Yadav, Shyam Lal
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. In compliance of the previous order of this Court, report has been submitted by the office that the instant writ petition is cognizable by this Court.

2. Heard Sri Ashutosh Yadav, learned counsel for the petitioner and Sri M.N. Mishra, learned Addl. C.S.C. for the state-respondents.

3. The instant writ petition has been filed for the following reliefs:-

"1. Issue a writ, order or direction in the nature of Mandamus directing and commanding the respondent no.02 to decide the representation dated 01.10.2003 given by the mother of the petitioner by a speaking and well-reasoned order within a stipulated period of time; and/or,

2. Issue a writ, order or direction in the nature of Mandamus directing and commanding the respondent no.02 to decide the representation dated 15.12.2021 given by the petitioner by a speaking and well-reasoned order within a stipulated period of time."

4. This Court directed the learned standing counsel to obtain instruction in the matter.

5. In the personal affidavit filed by the State, copy of the order dated 24.12.2025 passed by the Chairman, Board of Revenue is annexed, by which representation filed by the petitioner has been decided, as such, no further cause of action survives in the matter.

6. The instant writ petition is accordingly dismissed.

January 21, 2026
C.Prakash

(Chandra Kumar Rai,J.)